

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

NOTIFICATION
SRINAGAR, 09TH May, 2024

SO :-286 .— In exercise of powers conferred by section 3 of the Prevention of Corruption Act, 1988 (Central Act), (Act No.49 of 1988) and in partial modification of notification S.O 236 of 2023 dated 01-05-2023, the Government hereby appoints Shri Naseer Ahmad Dar, Principal District and Sessions Judge, Pulwama as Special Judge, Anti-corruption within the territorial jurisdiction of Court of Additional District and Sessions Judge, Pulwama (designated Special Court under the Prevention of Corruption Act, 1988) for trial of offences specified in Section 4 of the said Act.

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated. 09-05-2024

No. Law-Jud/8/2022-10.

Copy to the:

1. Ld. Advocate General, J&K, Srinagar.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Director General of Police, J&K, Jammu.
4. Commissioner/Secretary to Government, General Administration Department.
5. Registrar General, High Court of Jammu and Kashmir and Ladakh, at Srinagar. This is with reference to his letter No. 17248/RG/GS dated 08-05-2024.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh, at Srinagar.
7. Shri Naseer Ahmad Dar, Principal District and Sessions Judge, Pulwama
8. Director, Archaeology, Archives and Museums, J&K, Srinagar.
9. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
10. I/c Website, Department of Law, Justice & PA.
11. SRO section, Department of LJ&PA (w. 7. s.c).
12. Concerned file.

Reyaz Ali Bhat

Assistant Legal Remembrancer

Uhalid
09-05-2024.

Reyaz Ali
09.05.24